

IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL,
WEST BLOCK NO.2, R.K. PURAM, NEW DELHI-110066

BENCH-DB

COURT –III

Service Tax Appeal No.ST/59023/2013-ST [DB]

[Arising out of Order-in-Appeal No.35 (ST)/RPR-I/2013 dated 08.03.2013 passed by the Commissioner (Appeals), Customs & Central Excise, Raipur]

C.C.E. & S.T., Raipur

...Appellant

Vs.

Gulati Trading

... Respondent

Present for the Appellant : Mr.Ranjan Khanna, D.R.

Present for the Respondent: Ms.Surabhi Kapoor, Advocate

Coram: HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)
HON'BLE MR. B.RAVICHANDRAN, MEMBER (TECHNICAL)

Date of Hearing/Decision: 04/01/2017

FINAL ORDER NO. _50189/2017__

PER: S.K. MOHANTY

This appeal is directed against the Order-in-Appeal dated 08.03.2013 passed by the Commissioner (Appeals), Customs and Central Excise, Raipur.

2. As per Instructions issued by C.B.E.C. dated 17.12.2015 from file F.No. 390/Misc./163/2010-JC, the appeal is not maintainable due to the monetary limit.

3. Therefore, the appeal filed by the Revenue is dismissed.

[Dictated and pronounced in the open Court]

(B. RAVICHANDRAN)
MEMBER (TECHNICAL)

(S.K. MOHANTY)
MEMBER (JUDICIAL)

Anita